Written Answers Decline in the railway earnings

*8. SHRI S. K. VAISHAMPAYEN: SHRI DHANESHWAR MAJHI: SHRI SANTOSH KUMAR SAHU:

Will the Minister of RAILWAYS be pleased t_0 state:

(a)! whether there has been a decline in the railway earnings till the er.d of August, 1978 during the current financial year;

(b) if so, what are the details of this decline in (i) passenger earnings, and (ii) freight earnings and how do the earnings this year compare with the earnings during the corresponding period of the last year; (c) what are the factors responsible for the decline; and

(d) what stepG Government have taken to economise on the working expenses and to reach the surplus envisaged in the budget estimates?

THE MINISTER OF RAILWAYS rpROF. MADHU DANEAVATE): (a> to (d) A statement is placed on the Table of the House.

Statement

(a) and (b) The position of earnings lor the period ending August 19/8 as compared to (a) earnings to end of August 1977 and (b) proportionate earnings target fixed for the period ending August 1978, is given in the table below:

(Figures in crores of Rs.)

						April- August 1977-78 Actuals	April- August 978-79 Propor- tionate Target	April- August 1978-79 Actuals	Variations herween	
									Col. 1 & 3	Col. 2 & 3
Earnings : Passenger		4			,	264.11	279.90	284-22		+4-32
Other Coachin	19			•	. 4	33.20	34.69	34:58	+ 1- 38	-0.11
Goods .			*		-	559*17	586.00	546.04	-13:13	39. 96
Sandry .		14	÷	÷	ï	17:79	(7:5)	19-22	+E4₿	+1-71
TOTAL	,					874-27	918-10	884-06	+9.79	-34 04

Tt would be seen from the above table that as compared to the period ending August 1977, there has been an increase of Rs. 9.79 crores in revenue during the period ending August, 1978. As compared to the proportionate earnings target for the period ending Augst_t 1978, there has, however, been a' shortfall of Rs. 34.04 crores.

The drop in earnings, with reference to the proportionate earnings target to end of August, 1978, is mainly due to set back in goods loading.

While the earnings are more than the proportion target in respect of passenger (Rs. 4.23 crores) and sundry earnings (Rs. 1.71 crores), the shortfall in goods earnings is of the order of Rs. 39.96 crores, apart from a minor shortfall *ot* Rs. 0.11 crore under other coachings.

The shortfall under goods earnings has been due to the drop of 7.46 million tonnes in loading to end of Aug.ust, 1978, as compared to the anticipated movement. As lompared to

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She corresponding period $_0$ f the last year, the shortfall had been to the extent of 3.97 million tonnes.

(c) The shortfall in the earnings under goods traffic is mainly attribu table to the following reasons: —

(i) Shortfall in the loading of coal to steel plants and washeries the programmed move ment, account of inadequate on availability of raw coal and diffi the functioning of wash culties in eries

(ii) Shortfall in luading of raw materials to steel plants due to (a) fall in the production of saleable steel in the integrated steel plants (b) difficulties in mines due to interruptions in power supply etc.

(iii) Less loading of iron ore for export due to decrease in export •orders.

<iv) Loss in coal loading due to

(a) a month long strike in "Singareni Collieries in April/May 1978.

(b) loss in loading due to less offer of steam coal from Eastern Coal fields Ltd. (Rsniganj Area).

t v) Public agitations in Bihar, Marathwada etc.

(d) Certaii administrative measure.3 have been taken to secure sav ings through economies. A reserve to the tune of Its. 69.44 crores has been retained from out of the Voted "Grants, and the Zonal Railways have fceen instructed to contain the work ing expenses, within the reduced amo unts allotted to them, after keeping «part the Reserve. The trend to end «f August is encouraging.

High Court Bench at Aurangabad

to Questions

*9. SHRI GOV1NDRAO RAM-CHANDRA MHAISEKAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any decisive has been taken by Government about the setting up of a High Court Bench at Aurangabad; and

(b) if not, <what are the reasons for the delay?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir.

(b) Certain consultations with the State authorities were in progress. The reply of the State authorities has been received only on $^{8*}h$ November, 1978.

Raising of railway fares in West Bengal

*10. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the railways charged three ti'me_{fl} the normal fare from passengers travelling from Calcutta (Howrah) to Kharag-pur via Asansol as the normai railway route between these two stations over the South-eastern Railway was damaged due to floods; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) avid (b) Yes, Sir. According to the extant rules, fares are charged by the actual carried route once diversion is notified to the public. However, person_a alraedy holding Season Tickets were not required to pay any extra charge.